

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 13th March, 2026.

No. LJ (A) 84/2021/396 - In exercise of powers conferred under Section 30B of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor of Meghalaya is pleased to appoint Shri. Carebasius Pasi, Additional Public Prosecutor as the Additional Special Public Prosecutor for the cases pertaining to MMDR Act, in the East Jaintia Hills District with immediate effect and until further orders.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

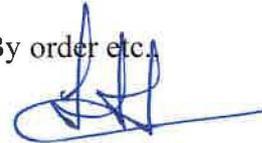
Memo No. LJ (A) 84/2021/396-A,

Dated Shillong, the 13th March, 2026.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. The Deputy Commissioner, East Jaintia Hills District, Khliehriat.
4. The District & Session Judges, East Jaintia Hills District, Khliehriat.
5. The Superintendent of Police, East Jaintia Hills District, Khliehriat.
6. The Accountant General (A&E), Meghalaya, Shillong- 793001.
7. Shri. Carebasius Pasi, Advocate. Charge report of assuming charge as Additional Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Khliehriat Bar Association, Khliehriat.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, Khliehriat Treasury, Khliehriat.
12. Law (B) Department.
13. DEO, Law Department.

By order etc.



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.